

**Crl. Rev. No. 490/2017**

**Daya Singh Vs. Punjab & Sind Bank**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present:           None for parties.

The matter was lastly listed on 17.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for issuance of notice to respondent no. 12. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 21.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**SC No. 818/2018**

**FIR No: 317/17**

**PS Pahar Ganj**

**State Vs. Manish @ Toni**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused not produced form J.C.

Sh. Pulkit Jain, Ld. Counsel for accused.

The matter was lastly listed on 17.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for prosecution evidence. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Matter stands adjourned for purpose fixed on 29.10.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**SC No. 818/2018**

**FIR No: 98/2018**

**PS Sadar Bazar**

**State Vs. Vikas @ Sanju & ors.**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused persons not produced from J.C.

The matter was lastly listed on 12.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 05.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**CrI. Rev. No. 669/2019**

**Varun Gupta Vs. State & ors.**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: None for revisionist.

Sh. Pawan Kumar, Ld. APP for the State/respondent no. 1

None for respondent no. 2.

The matter was lastly listed on 20.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for further proceedings. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 12.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**CrI. Rev. No. 670/2019**

**Varun Gupta Vs. State & ors.**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: None for revisionist.

Sh. Pawan Kumar, Ld. APP for the State/respondent no. 1

None for respondent no. 2.

The matter was lastly listed on 20.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for further proceedings. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 12.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**SC No. 27468/2016**

**FIR No: 56/2013**

**PS Burari**

**State Vs. Pramod Kumar @ Chintu & anr.**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused persons were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 13.01.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for prosecution evidence. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 24.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**SC No. 27881/2016**

**FIR No: 383/2013**

**PS Burari**

**State Vs. Gautam Jain & ors.**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused persons not produced from J.C.

The matter was lastly listed on 17.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for prosecution evidence/production of accused persons. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 10.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**SC No.180/2018**

**FIR No: 333/2017**

**PS Nabi Karim**

**State Vs. Deepak @ Jile Singh**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused not produced from J.C.

The matter was lastly listed on 04.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for recording statement of accused U/s 313 Cr. P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 17.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**



**SC No. 27951/2016**

**FIR No: 238/2014**

**PS Chandni Mahal**

**State Vs. Sanjay @ Sahaj Ram & anr.**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Sanjay @ Sahaj Ram is on interim bail vide order dated 01.06.2020 but he is not present today.

Accused Lachhi is on interim bail vide order 06.06.02020 but he is not present today.

The matter was lastly listed on 26.02.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 20.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**FIR No: 156/90**

**PS Samaypur Badli**

**State Vs. Dharmpal & ors.**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

None for applicant/surety.

The matter was lastly listed on 27.02.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for further proceedings. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 19.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**SC No. 87/2018**

**FIR No: 317/2017**

**PS Pahar Ganj**

**U/s 407/452 IPC**

**State Vs. Manish @ Toni**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Two separate applications for taking on record additional ground in bail application moved on behalf of accused/applicant.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Pulkit Jain, Ld. Counsel for accused.

Reply filed by the IO. Copy of the same supplied to Ld. Defence Counsel.

At the request of Ld. Counsel for accused, the case is adjourned for arguments/appropriate orders on 08.09.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**FIR No: 96/2013**

**PS DBG Road**

**U/s 411/328/379/34 IPC**

**State Vs. Rahul Gupta @ Pappi**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**This is application for release on personal bond moved on behalf of accused/applicant.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Manish Sharma, Ld. Legal Aid Counsel for accused.

Put up for filing of reply, if any/appropriate orders on 08.09.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**FIR No: 59/19**

**PS Burari**

**State Vs. Ajay & ors. (applicant Krishna Pratap Singh)**

**U/s 302/365/34 IPC**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**This is fresh application for grant of interim/regular bail filed on behalf of accused/applicant Krishna Pratap Singh.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. R.P. Dwivedi, Ld. Counsel for accused/applicant.

Reply filed by IO dated 03.09.2020. Copy of the same supplied to Ld. Defence Counsel.

Put up for arguments/appropriate order on 07.09.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**FIR No: 98/2018**

**PS Sadar Bazar**

**State Vs. Ranbir Singh @ Rang Lal**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**This is application for grant of interim bail/non-custodial parole for the purpose of marriage filed on behalf of accused/applicant.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Sanjay Kumar Sharma, Ld. Counsel for applicant.

In the present application, the applicant is seeking interim bail for three days for the purpose of his marriage. The orders have already passed on 26.08.2020 and 28.08.2020 on such application for interim bail and custody parole has already granted in order dated 26.08.2020. In view of same, this court is not inclined to grant any further relief to the accused.

With these observations, **application for interim bail moved on behalf of the applicant stands dismissed.** Copy of this order be sent to Ld. Defence Counsel by official email. Another copy of this order be also sent to IO for information.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**

**FIR No: 647/14**

**PS Sarai Rohilla**

**State Vs. Vijay Singh**

**03.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**This is fresh application for grant of interim bail filed on behalf of accused/applicant.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Nagendra Singh, Ld. Counsel for accused/applicant.

Reply filed by the IO. Copy of the same supplied to Ld. Defence Counsel.

Put up for arguments/appropriate orders on 07.09.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**03.09.2020**